## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH C.P.NO. 33/2017

DATED: WEDNESDAY THE 21ST DAY OF JUNE 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 2013 UNDER SECTION 441 OF THE COMPANIES ACT, 2013 FOR COMPOUNDING OF OFFENCE UNDER SECTION 149 OF THE COMPANIES ACT, 2013.

AND

## IN THE MATTER OF M/S FOUR SEASONS WINES LIMITED

- M/S Four Seasons Wines Limited, # 24, Vittal Mallya Road, Bangalore-560001.
- Mr. Sridhar Krishnamoorthy, Chief Financial Officer, D1-201, Shriram Shreyas Apts, Telecom colony, Kodigehalli, Bangalore-560097.
- 3. Mr, Akshara B.L, Company Secretary, No. 11, Sannidi KVS Layout, Virupakshapura, Kodigehalli, Bangalore-560097

APPLICANTS

PARTIES PRESENTED:

Mr. Sudhir V.Hulyalkar, 16/8, Ground Floor, 2nd

Cross, Gupta Layout, South End Road, Basavangudi, Banagalore-560004

Practicing Company Secretary and Authorised

representative for the Applicant.

Heard on: 08/06/2017

## ORDER

This Application was filed by the Applicants under Section 441 of the Companies Act, 2013 for the purpose of compounding for violation of provisions of Section 149 read with section 172 of the Companies Act, 2013.

The averments in the Company Application are briefly described hereunder:-

The 1<sup>st</sup> Applicant is the Company, 2<sup>nd</sup> Applicant is a former Manager and Chief Financial Officer and the 3<sup>rd</sup> Applicant is the Company Secretary. This suomoto Application is filed by the Applicants for compounding of violation under section 149 of the Companies Act, 2013 herein after referred to as an Act which is punishable under section 172 of the Act.

The 1<sup>st</sup> Applicant Company was incorporated under the Companies Act, 1956 on 11<sup>th</sup> July 2006, under the name and style of FOUR SEASONS WINES LIMITED vide Registration No. **CIN-U15549KA2006PLC039931.** The Registered office of the Company is situated at UB Tower, # 24, Vittal Mallya Road, Bangalore-560001.

The Authorised share capital of the company is Rs. 69,00,00,000/- divided into 3,00,00,000 equity shares of Rs. 10/- each and 3,90,00,000/- Preference Shares of Rs 10/- each. The issued, subscribed and paid up capital is Rs. 27,66,89,000/- divided into 2,76,68,900 equity shares of Rs.10/- each and 3,06,12,245 – 12% Non-Cumulative Redeemable Optionally Convertible Preference Shares of Rs 10/- each amounting to Rs 30,61,22,450/- and 80,00,000 – 12% Cumulative Redeemable Preference Shares of Rs 10/- each amounting to Rs 8,00,00,000/-

The Main objects of the 1<sup>st</sup> Applicant Company is to establish and carry on in India or elsewhere the business as manufacturers, processors, importers, exporters, agents, brokers, suppliers, wholesalers, retailers, distributors, stockists, dealers, godown keepers, C&F agents, del creder agents, developers and to distill, prepare, maintain, mix, blend, clean pack, repack, protect, provide, promoter, sponsor, market, modify, produce, bottle, pressure and crush all sorts of liquors, beverages, alcohols, wines and other similar products such as brandy, whisky, rum, gim, beer or derivatives, etc., Details of the objects of the Company are mentioned in the Memorandum and Articles of Association of the 1<sup>st</sup> Applicant Company.

It is averred in the Company Application that, as per the provisions under section 149(4) of the Companies Act 2013 read with Rule 4 of the Companies (Appointment and Qualification of Directors) Rules, 2014 that, every listed public company shall have at least one-third of the total number of directors as independent directors and the Central Government may prescribe the minimum number of independent directors in case of any class or classes of public companies. the company being a public limited company, should have at least two independent directors on its Board and in terms of section 149(5) of the Companies Act, 2013 is required to appoint such independent Directors on the board within one year from the date of commencement of section 149 of the Act which came into force from 1st April 2014. Therefore, the 1st Applicant Company was required to have two

Aurice

independent Directors by 31<sup>st</sup> March 2015, as its paid up capital was more than Rs 100 Crores for the financial year 2014-15. It is further averred in the Company Application that, since Section 149 was notified by the Central Government on 1<sup>st</sup> April 2014, the requirement of appointment of such minimum number of independent Directors should have been completed in a year time which expired on 1<sup>st</sup> April 2015. Thereby, the 1<sup>st</sup> Applicant Company contravened the provisions of Section 149(4) read with Section 149(5) of the Companies Act, 2013 and Rule 4 of the Companies (Appointment and Qualification of Directors) Rules, 2014, by not having minimum number of independent directors on its Board as on 1<sup>st</sup> April 2015. However, the 1<sup>st</sup> Applicant Company has complied with the provisions of Section 149 (4) of the Companies Act, 2013 by appointing Mr. Ramanujam Krishnamurthy and Mr. Perur Phaneendra as Independent Directors on 15<sup>th</sup> July 2015 and 8<sup>th</sup> March 2016 respectively.

It is further averred that, the lapse occurred due to delay in finding suitable person accepting the position of director in the Company and thus there was a delay in filling the minimum number of independent directors as required under Section 149 of the Companies Act, 2013.

It is further averred that, the Applicants suo-moto filed this Application for compounding of the offence under Section 441 of the Companies Act, 2013.

We have received the report from Registrar of Companies, Karnataka at Bangalore vide Letter No. ROCB/PS/441/39931/2017 dated 19<sup>th</sup> May 2017. In his reported it is stated, since the company has admitted the violation suo-moto and made good the offence, the application may be considered on merits.

This Application is filed by the Applicant Company for violation of section 149(4) of the Companies Act, 2013 for compounding which reads as follows:-

- "(4) Every listed public company shall have at least one-third of the total number of directors as independent directors and the Central Government may prescribe the minimum number of independent directors in case of any class or classes of public companies.
- (5) Every company existing on or before the date of commencement of this Act shall, within one year from such commencement or from the date of notification of the rules in this regard as may be applicable, comply with the requirements of the provisions of subsection (4)."

A

Violation of this proviso is punishable under section 172 of the Act, which reads as follows:

"If a company contravenes any of the provisions of this Chapter and for which no specific punishment is provided therein, the company and every officer of the company who is in default shall be punishable with fine which shall not be less than fifty thousand rupees but which may extend to five lakh rupees"

We have seen the report of Registrar of Companies, Karnataka at Bangalore submitted by them vide their letter reference No. ROCB/PS/441/39931/2017 dated 19th May 2017and also the extract of Resolution of the Board of Directors dated 9th March 2017 of the 1st Applicant Company for compounding the offence, Certified copies of the Form DIR-12 filed with Registrar of Companies, Karnataka at Bangalore dated 21/08/2015 and 06/04/2016, true copy of letter of appointment of independent Directors dated 15th July 2015 and 8th March 2016 and after hearing the submissions of the Practicing Company Secretary for the Applicants, the offence can be compounded under section 172 of the Companies Act, 2013 for violation of provisions of Section 149(4) of the Act, by levying the compounding fee on each of the Applicants as shown in the table given below:-

SI. No.	Particulars	Violation of Sec.149(4) of the Companies Act, 2013	Total Rs.
1	1st Applicant Company	Rs. 2,00,000/-	2,00,000/-
2	2 <sup>nd</sup> Applicant – Chief Financial Officer	Rs. 1,00,000/-	1,00,000/-
3	3 <sup>rd</sup> Applicant - Company Secretary	Rs. 1,00,000/-	1,00,000/-

The compounding fee levied shall be paid by the Applicants within 15 days from the date of this order and call this matter on 5<sup>th</sup> July 2017 for compliance.

(RATAKONDA MURALI) MEMBER, JUDICIAL

DATED THIS THE

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

DAY OF JUNE, 2017